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10th Bhadra, 1945 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 1st September, 2023.

No.LL(B).17/2023/1. – The Meghalaya Medical Council (Amendment) Ordinance, 2023 (Ordinance No. 6 of 2023) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 6 OF 2023

Promulgated by the Governor on 30th August, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 1st September, 2023.

THE MEGHALAYA MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 2023

**An
Ordinance**

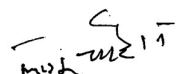
further to amend the Meghalaya Medical Council Act, 1987 (Meghalaya Act No. 9 of 1994)

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.


Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the 74th Year of the Republic of India the following Ordinance, namely, -

- Short title and commencement.** 1. (1) This Ordinance may be called the Meghalaya Medical Council (Amendment) Ordinance, 2023.
(2) It shall come into force at once.
- Amendment of Section 2.** 2. (1) In the Meghalaya Medical Council Act, 1987, hereinafter referred to as the principal Act, in clause (a) of Section 2, "Council" shall mean "the Meghalaya Medical Council" constituted under this Act.
(2) In Clause (d) of Section 2 of the Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".
- Amendment of Section 3.** 3. (1) In sub-section (1) of Section 3 of the Act, the words "State Medical Council of Meghalaya" shall be substituted by the words "Meghalaya Medical Council".
(2) In Clause (d) of Section 3 of the said Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".
- Amendment of Section 10.** 4. In Section 10 of the Act, the word "Register" shall be substituted by the words "Registrar".
- Amendment of Section 12.** 5. In Section 12 of the Act, the word "Registrar" shall be substituted by the word "Register".
- Amendment of Section 14.** 6. In Section 14 of the Act, the words "Medical Council of India" will be Substituted by the words "National Medical Commission".
- Amendment of Section 21.** 7. In Section 21 of the Act, the words "Medical Council of India" will be Substituted by the words "National Medical Commission".
- Amendment of Section 23.** 8. In Section 23 of the Act, the words "Medical Council of India" wherever appearing shall be substituted by the words "National Medical Commission".
- Amendment of Section 26.** 9. In Section 26 of the Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".

Dated Raj Bhavan,
Shillong, the 30th August, 2023.


PHAGU CHAUHAN,
Governor of Meghalaya.

Dated Shillong,
The 1st September, 2023.


D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.